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A group appointed io review the existing navigational, approach and landing aids at the international airports has made certain recommendations for provision of additional aids such as a second Categor} II ILS on runway io, provision of a Precision Approach Radar and additional Visual Approach Slope Indicators. These recommendations are being processed by the various agencies concerned.

- (d) From 1st April 1973, the compensation payable to the legal heirs of passengers killed or permanently disabled is—
 - (a) Rs. 1 lakh Ioi passengers 12 yeais of age and above;
 - (b) Rs. 50,000 for passengers below 12 years of age.

For injuries resulting in temporary dis ablement passengers are payable compensation at the rate of Rs. IOO per day for every day ol disablement or Rs. 20.000 whichever is less

The compensation payable to the legal heirs of the members of the crew killed in aircraft accidents according to agreements with the concerned unions is as follows: —

Captain—Rs. HO,000 plus 36 times of basic-salary.

First Officer—Rs. 70,000 plus 30 limes of basic salary.

Cabin Attendants—Rs. 42,000 plus 30 times of basic salary.

However, a decision has been taken that wherever the compensation computed on the above basis falls short of Rs. 1,00,000, it will automatically be raised to this figure.

Compensation claims in respect of five passengers killed in the recent Boeing crash on 31st May 1973, have been settled. Other claims that have been received are being processed.

- (e) Prior to 1st April 1973, compensation was payable at the following rates:
 - (i) In the event of death of a passenger or any bodily injury or wound resulting in permanent disablement—Rs. 42.000 if the passenger was 12 years or more of age: Rs. 21,000 if the passenger was below 12 years.

(ii) In the event of bodily injury resulting in temporary disablement, Rs. 40 per day Ior every day during which them remained disabled or a sum of Rs. 8,000 whichever was less.

COIN SHORTAGE

"54. SHRI P. K. KUNJACHEN:

SHRI K. P. SUBRAMANIA MENON:

Will the Minister of FINANCE be pleased to state:

hethei Government are aware that there is still ai uic shortage of coins in the country; and

(b) if so, what remedial steps are being taken by Government in this direction?

THE MINISTER OF STATE IN THE MINISIRY OF FINANCE (SHRI K. R. GANESH): (a) and (b) A statement is laid cm ihe Table of the House.

STATEMENT

- (a) While the availability of coins has considerably improved in the metropolitan areas, a few si ray complaints of shortage from the mofussil areas have been received in The recent past.
- (b) In order to remove the cause of shortage, Government have made massive efforts during ihe last two vears to turn out larger quantities of small coins in the Mints and increase the net issues to the public through the Reserve Bank of India as will be evident from figures below:

Year				Production by Mints (In mil- lion pieces)	Reserve Bank of India Issues (In crores of Rs.)
1969-70	,	,	,	386	8.56
1970-71				577	10.71
1971-72				1681	11.16
1972-73		2.	9	2100	27.59
			_		expected)

The efforts are being sustained in the year. 1973-74. Changes have also been made in some of the coinage alloys so as

to obtain a higher rate of production and eliminate the risk of their being diverted ter melting purposes.

The Reserve Bank of India olfic agencies have been advised io meet the local demand Ior coins to the maximum extent. Coins are also rushed to centres where shortages are occasionally reported.

BAGGAGE OF LATE Sma MOHAN KUMARA-MANGALAM FOUND MISSING

*55. SHR1 N. K. KRISHNAN: SHRI BHUPESH GUPTA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether the baggage of late Shri Mohan Kumaramangalam which was identified along with his body is now missing;
- (b) whether Government have made any investigation in the matter; and
 - (c) if so, the result thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c) On the 1st June 1973, while identifying the bodies of the victims of the Boeing 737 accident, a burnt brief case und in which there were some half burnt cyclostyled papers in the form of a book, on the cover page of which was the name of Shri Mohan Kumaramangalam in The personal staff of the late Minister put the brief case along with the half burnt papers in the coffin of the late Shri Kumaramangalam when this was sent to his residence. The papers were burnt along with the body at the time of the cremation.

None of the five pieces of registered baggage in the name of Shri Kumaraman«alam and his private Secretary could be salvaged from the wreckage.

INCREASE IN IHE BANK RATE IVY R.B.I.

*56. SHRIMATI SAVITA BEHEN: SHRI K. L. N. PRASAD: SHRIMATI PRATIBHA SINGH: SHRI SAWAISINGH SISODIA: SHRI SANDA NARAYANAPPA:

Will the Minister of FINANCE be pleased to state:

whethet th< Reserve Bank of India has raised tlie Bank rate to 7 per cent; and

(b) if so, since when; the reasons there-loi. aim what would be its impact on the economy of the country?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) Yes, Sir.

(b) The Bank rate which lias been raised from ti percent to 7 percent from SOtb May, 1973, along with certain other supporting monetary measures, is in-i. I ID impart stricter financial discipline among the commercial banks as well as for borrowers in an effort to contain inflationary pressures in the economy.

The impact of these measures on the economy should be healthy inasmuch as the inline flows of bank credit to unproductive sectors or for undesirable purposes will be controlled and a better balance between the demand Ioi and supply of bank credit will be established.

MONEY ADVANCED TO AMRITSAR SUGAR MILLS BY S.B.I., NEW DKLHI

*57. SFIRI D. P. SINGH:

SHRI N. K. KRISHNAN: SHRI P. K. KUNJACHEN: SHRI MAHAVIR TYAGI: SHRI N. G. GORAY:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government's attention has been drawn to a news item published in the Times of India dated 24th May, 1973 under the heading "Yet another scandal rocks S.B.I.";
- (b) if so, whether Government have made any investigation about the alleged advance of about Rs. 90 lakhs by the New Delhi bianch of the State Bank of India to Messrs. Amritsar Sugar Mills for its Vegetable Oil